



2026:AHC:58899

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2344 of 2026

Vikas Pandey

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shashank Tiwari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Mr. Shashank Tiwari, learned counsel for the applicant, Mr. Uma Shankar Mishra, learned A.G.A. for the State and perused the record.
2. The present application has been moved seeking anticipatory bail in Case Crime No. 0105 of 2025, under Sections 316(5), 318(4), 61(2) of B.N.S., Police Station Chetganj, District Kashi (Commissionerate Varanasi). with the prayer that in the event of arrest, applicant may be released on bail.
3. It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case. It is further submitted that co-accused Kaushal Seth, who is said to have obtained loan, has already been granted anticipatory bail by this Court vide order dated 02.02.2026 passed in Crl. Misc. Anticipatory Bail Application U/S 482 BNSS No.-183 of 2026. It is further submitted that the applicant has not been assigned any specific role and since the applicant was having business transaction with J.P. Enterprises his name has surfaced during investigation. It was also submitted that applicant undertakes to co-operate during trial and he would appear as and when required by the investigating agency or Court. It has been stated that in case, applicant is granted anticipatory bail, he shall not misuse the liberty of bail and will co-operate with the investigation and would obey all conditions of bail.
4. On the other hand, learned A.G.A. has opposed the application for anticipatory bail.

5. As per first information report, co-accused Kaushal Seth is said to have obtained loan and loan has not been utilized for the purposes for which it was obtained. Co-accused Kaushal Seth, who is said to have obtained loan, has already been granted anticipatory bail by this Court vide order dated 02.02.2026 passed in CrI. Misc. Anticipatory Bail Application U/S 482 BNSS No.-183 of 2026. The applicant has not been assigned any specific role and since the applicant was having business transaction with J.P. Enterprises his name has surfaced during investigation.

6. It may be stated that in case of **Siddharam Satlingappa Mhetre v. State of Maharashtra, (2011) 1 SCC 694**, it has been held by Hon'ble Supreme Court that while deciding anticipatory bail, Court must consider nature and gravity of accusation, antecedent of accused, possibility of accused to flee from justice and that Court must evaluate entire available material against the accused carefully and that the exact role of the accused has also to be taken into consideration.

7. In the instant case, considering the settled principle of law regarding anticipatory bail, submissions of the learned counsel for the parties, role of applicant and all attending facts and circumstances of the case, without expressing any opinion on merits, a case for anticipatory bail is made out.

8. The anticipatory bail application is **allowed**.

9. In the event of arrest of the applicant- **Vikas Pandey** involved in the aforesaid case crime shall be released on anticipatory bail on furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned, with the following conditions :-

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

10. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant.

March 19, 2026
Virendra

(Jitendra Kumar Sinha,J.)